

चोंहदवी विधान सभा बजट सत्र 2023

कार्य सूची

20 फरवरी 2023 11:00:00

1. राज्यपाल महोदय के अभिभाषण की एक प्रति रखना

(1) अध्यक्ष महोदय सदन को प्रतिवेदित करेंगे कि राज्यपाल महोदय ने आज 11.00 बजे प्रातः हरियाणा विधान सभा के सम्मुख अभिभाषण देने की कृपा की है तथा राज्यपाल महोदय के अभिभाषण की एक प्रति नेवा पोर्टल के माध्यम से सदन के पटल पर रखेंगे।

2. शोक प्रस्ताव

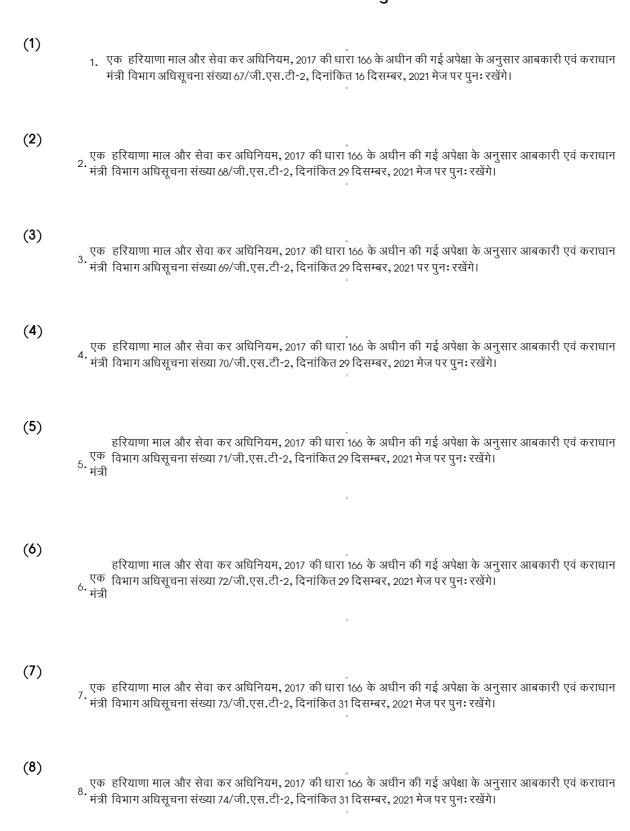
- (1) एक मंत्री स्वर्गीय:-
 - 1. श्री जगदीश नेहरा, हरियाणा के भूतपूर्व मंत्री;
 - 2. श्री वेद पाल, हरियाणा विधान सभा के भूतपूर्व उपाध्यक्ष;
 - 3. श्री धर्मबीर गाबा, राज्य के भूतपूर्व मंत्री;
 - 4. श्री भगवान सहाय रावत, हरियाणा विधान सभा के भूतपूर्व सदस्य;
 - 5. चौधरी बलबीर सिंह ग्रेवाल, हरियाणा विधान सभा के भूतपूर्व सदस्य;
 - 6. श्री जगराम, स्वतन्त्रता सेनानी;
 - 7. हरियाणा के शहीद;
 - 8. अन्य
 - के देहावसान का उल्लेख करेंगे।

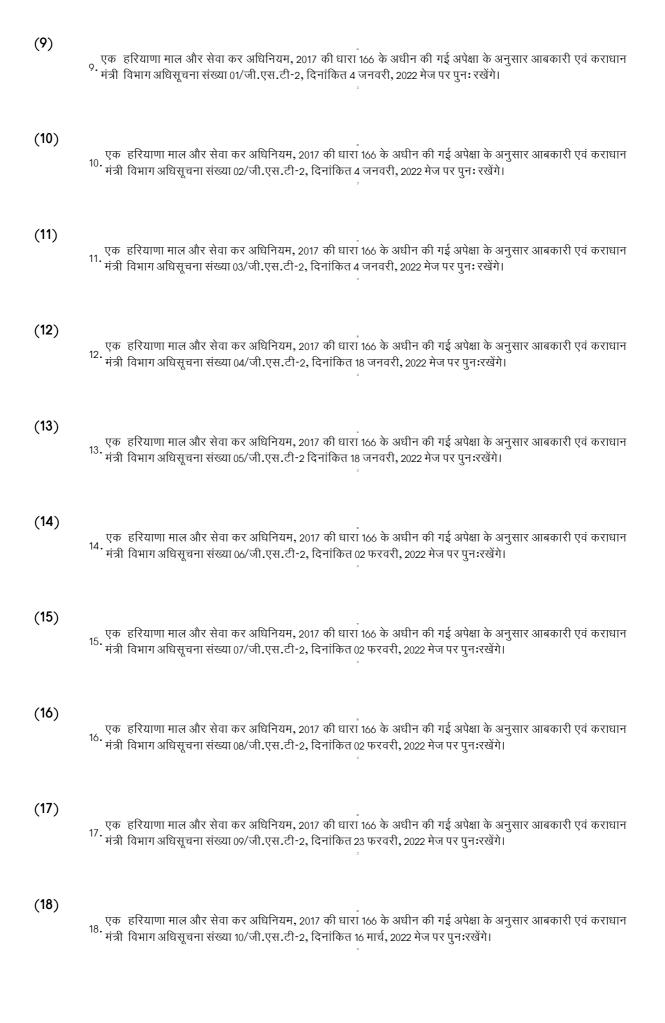
3. कार्य सलाहकार समिति की पहली रिपोर्ट

(1) (i) अध्यक्ष (ii) समिति के एक सदस्य

विभिन कार्य के संबंध में कार्य सलाहकार समिति द्वारा निश्चित की गई समय सारणी प्रतिवेदित करेंगे। प्रस्ताव करेंगे कि यह सदन कार्य सलाहकार समिति की पहली रिपोर्ट में दी गई सिफारिशें स्वीकार करता

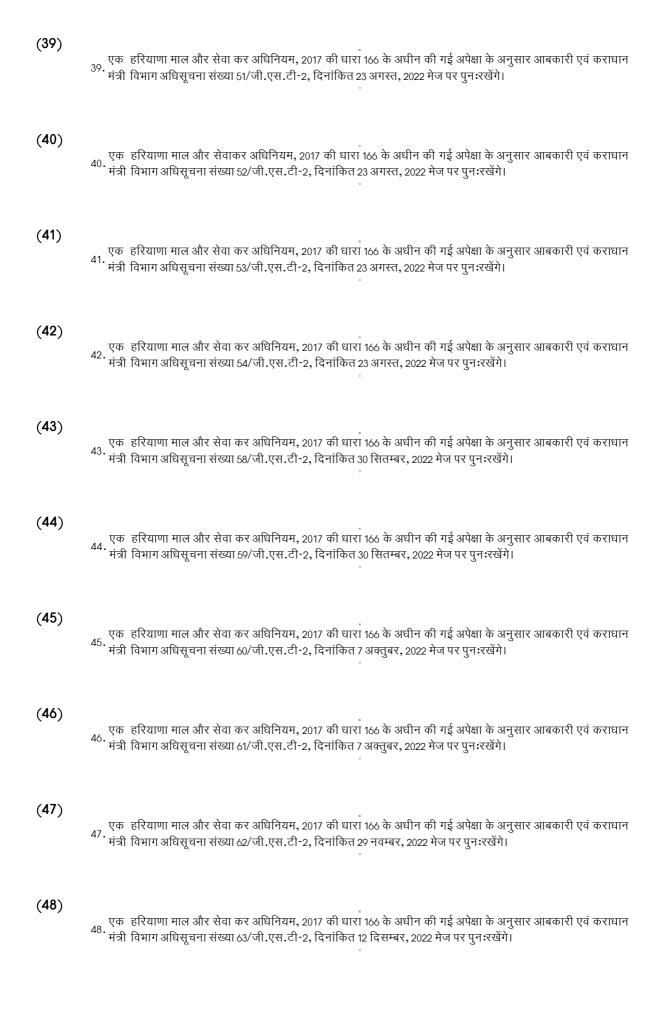
4. नेवा पोर्टल के माध्यम से सदन की मेज पर रखे जाने वाले/पुनः रखे जाने वाले कागज-पत्र।











(49)	एक हरियाणा पशु मेला अधिनियम की धारा 22 (3) के अधीन की गई अपेक्षा के अनुस 49. मंत्री अधिसूचना संख्या एस.ओ. 3/एच.ए. 30/1970/एस.22/2022, दिनांकित 25 फरवरी, 202	ार, विकास एवं पंचायत विभाग
(50)	49. मंत्री अधिसूचना संख्या एस.ओ. 3/एच.ए. 30/1970/एस.22/2022, दिनांकित 25 फरवरी, 202 एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के मंत्री विभाग अधिसूचना संख्या 01/जी.एस.टी-2, दिनांकित 12 जनवरी, 2023 मेज पर रखेंगे।	
(51)	एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के 51. मंत्री विभाग अधिसूचना संख्या 02/जी.एस.टी-2, दिनांकित 12 जनवरी, 2023 मेज पर रखेंगे।	o अनुसार आबकारी एवं कराधान
(52)	एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के मंत्री विभाग अधिसूचना संख्या 03/जी.एस.टी-2, दिनांकित 12 जनवरी, 2023 मेज पर रखेंगे।	o अनुसार आबकारी एवं कराधान
(53)	एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के मंत्री विभाग अधिसूचना संख्या 04/जी.एस.टी-2, दिनांकित 12 जनवरी, 2023 मेज पर रखेंगे।	5 अनुसार आबकारी एवं कराधान -
(54)	एक हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के 54. मंत्री विभाग अधिसूचना संख्या 05/जी.एस.टी-2, दिनांकित 25 जनवरी, 2023 मेज पर रखेंगे।	5 अनुसार आबकारी एवं कराधान
(55)	हरियाणा पशु मेला अधिनियम १९७० की धारा २२ (३) के अधीन की गई अपेक्षा के अनुर एक अधिसूचना संख्या एस.ओ. ३/एच.ए. ३०/१९७०/एस.२२/२०२२, दिनांकित २५ फरवरी, २०२ मंत्री १३ फरवरी, २०२३ मेज पर रखेंगे।	प्तार, विकास एवं पंचायत विभाग 22 के संबंध में शुद्धिपत्र दिनांकित
े राजेन्द्र कुमार नांदल, Chandigarh-160001,		•
Secretary दिनांकः १९ फरवरी २०२३ **********************************		



14th Legislative Assembly Budget Session 2023

List Of Business

20 February 2023 11:00 AM

1. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Speaker to report to the House that the Governor is pleased to address the Haryana Legislative Assembly today at 11.00 A.M. and to lay on the Table of the House, a copy of the Governor's Address through NeVA Portal.

2. OBITUARY REFERENCES.

- (1)
 A MINISTER to make reference to the deaths of the late:-
 - 1. Shri Jagdish Nehra, former Minister of Haryana.
 - 2. Shri Ved Pal, former Deputy Speaker of Haryana Legislative Assembly.
 - 3. Shri Dharambir Gaba, former Minister of State.
 - 4. Shri Bhagwan Sahai Rawat, former Member of Haryana Legislative Assembly.
 - 5. Chaudhary Balbir Singh Grewal, former Member of Haryana Legislative Assembly.
 - 6. Shri Jagram, Freedom Fighter.
 - 7. Martyrs of Haryana.
 - 8. Others.

3. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(1)

(i) THE SPEAKER

to report the time table fixed by the Business Advisory Committee in regard to various business.

(ii) A MEMBER OF THE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

4. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE THROUGH NEVA PORTAL.

(1)	1. A to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 16th MINISTER December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(2)	A to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 29th MINISTER December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(3)	To re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 29th MINISTER December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(4)	A to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 29th MINISTER December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(5)	A to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 29th MINISTER December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(6)	A to re-lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 29th MINISTER December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(7)	7. A to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 31st MINISTER December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(8)	A to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 31st MINISTER December, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



(19)	19. A to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 31st MINISTER March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(20)	A to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 31st MINISTER March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(21)	A to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31st MINISTER March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(22)	A to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31st MINISTER March, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(23)	A to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 22nd MINISTER June, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(24)	A to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 22nd MINISTER June, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(25)	A to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 28th MINISTER June, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(26)	A to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 18th MINISTER July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(27)	A to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 18th MINISTER July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(28)	A to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 18th MINISTER July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

(29)	A to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 18th MINISTER July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(30)	A to re-lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated the 18th MINISTER July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(31)	A to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 18th MINISTER July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(32)	A to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 18th MINISTER July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(33)	A to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 18th MINISTER July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(34)	A to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 18th MINISTER July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(35)	A to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 18th MINISTER July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(36)	A to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 18th MINISTER July, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(37)	A to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 23rd MINISTER August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(38)	A to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23rd MINISTER August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

(39)	A to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 23rd MINISTER August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(40)	A to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 23rd 40. MINISTER August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(41)	41. A to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 23rd MINISTER August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(42)	A to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 23rd MINISTER August, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(43)	A to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 30th MINISTER September, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(44)	A to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 30th MINISTER September, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(45)	45. A to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 7th MINISTER October, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(46)	A to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 7th MINISTER October, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(47)	47. A to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 29th MINISTER November, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(48)	A to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 12th MINISTER December, 2022, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

(49)	to re-lay on the Table the Development & Panchayat Department Notification No. S.O. 3/H.A.30/1970/S.22/2022, dated the 25th February, 2022, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970.
(50)	A to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 12th MINISTER January, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(51)	A to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 12th MINISTER January, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(52)	A to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 12th MINISTER January, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(53)	to lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 12th MINISTER January, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(54)	A to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 25th MINISTER January, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
(55)	to lay on the Table the Development & Panchayat Department Corrigendum, dated the 13th February, 55. A MINISTER 2023 with regard to Notification No. S.O. 3/H.A.30/1970/S.22/2022, dated the 25th February, 2022, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970.

Chandigarh-160001,

Rajender Kumar Nandal, Secretary

Date:19/Feb/2023

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